

O.A. No. 454 of 2008Order dated: 20.11.2008

CORAM:

Hon'ble Mr. A. K. Gaur, Member(J)Hon'ble Mr. C.R.Mohapatra, Member (A)

We have heard Mr. C.R.Nandy, Ld. Counsel for the applicant and Mr. S.K.Ojha, Ld. Standing Counsel for the Respondents.

The applicant has already filed a representation at Annexure-A/7 claiming Provident Fund and other referral dues from the Respondents. He submitted that inspite of a detailed representation, Respondents have not paid any heed to the same.

Having heard Ld. Counsel for both the parties, we are satisfied that the grievance of the applicant might be redressed if direction is given to the competent authority to consider and decide the representation at Annexure-A/7 dated 10.05.2007 by reasoned and speaking order taking into account the averments contained in the representation within a period of three months from the date of receipt of a copy of this order. Ordered accordingly.

While deciding the case of the applicant, this O.A. be taken as a part of representation.

With the aforesaid observation, the O.A. is disposed of.


MEMBER (A)
MEMBER(J)